



2026:AHC:168668

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7815 of 2026**

Israrul Haque @ Babu And Another

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sharique Ahmed
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicants and learned A.G.A. for the State as well as perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No. 326 of 2020 under Section 3(1) U.P. Gangsters and Anti Social Activities (Prevention) Act 1987 (hereinafter referred to as 'the Gangsters Act'), Police Station-Kotwali Nagar, District-Mau, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the abovementioned case.
3. The learned counsel for the applicants states that the applicants have been falsely implicated in the present case. They seek anticipatory bail on the following grounds :-
 - i) The applicants have been falsely implicated in the present case on the basis of a single base case mentioned in the gang chart and the applicants are on anticipatory bail in the said case.
 - ii) The applicants were initially not named in the FIR under the Gangsters Act, however, their names have been introduced in the supplementary gang chart.
 - iii) Apart from the base case mentioned in the gang chart, there is no other criminal history of the applicants.

5. Learned A.G.A. has opposed the prayer for grant of anticipatory bail however, he could not dispute the factual assertions made by the learned counsel for the applicants.

6. I have considered the submissions made by the Learned counsels for the parties.

7. The applicant are not named in the FIR. Their name has surfaced in the supplementary gang chart prepared in the solitary base case. The applicants are on anticipatory bail in the solitary base case shown in the gang chart.

7. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicants on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicants is ***allowed***.

9. In the event of the arrest of the applicants-**Israrul Haque @ Babu and Irshad Ahmad**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing of their personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicants shall make themselves available for interrogation by a police officer as and when required;
- ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;
- iii. that the applicants shall not leave India without the previous permission of the Court;
- iv. that the applicants shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 11, 2026
A. Pandey